

result of the new Lok Sabha were notified.

(b) whether this rate is applicable uniformly to (i) the MPs who contest the next election and win (ii) the MPs who contest the next election and lose and (iii) the MPs who do not choose to contest the next election' if so, the details thereof;

(c) the policy followed in respect of above categories of MPs of the last Lok Sabha;

(d) whether this policy is at variance with the policy followed earlier; and

(e) if so, the reasons therefor and the remedial measures proposed to be taken to ensure that a uniform policy is followed?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) and (b) As per rules on dissolution of Lok Sabha its Members are entitled to retain the Government accommodation for a period of one month; thereafter they are liable to be charged market rate of licence fee. However, in case of MPs of 6th Lok Sabha it was decided that those MPs who are contesting elections may be allowed to retain the accommodation of the 7th Lok Sabha. The Members who did not contest the elections to the 7th Lok Sabha were allowed retention up to the date of filing of the nomination for the new Lok Sabha. To take care of the contingency of post-ponement of elections to Lok Sabha in a particular State or on account of countermanding of elections in a particular State, the MPs of such States/Constituencies are allowed to retain accommodation on payment of normal licence fee till elections are held to fill the vacancies in those Constituencies.

(c) to (e). A proposal to allow retention of Government accommodation occupied by the MPs of the last Lok Sabha who are contesting elections to the 10th Lok Sabha

whether constitution of the new Lok Sabha or not till constitution of the new Lok Sabha on 20.6.91, is under consideration.

### Registration Under Rohini Housing Scheme

4389. SHRI SURAJBHANU SOLANKI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of persons registered under the Rohini Housing Scheme;

(b) the number of registrants not yet allotted plots; and

(c) whether there is any scheme to allot flats to the registrants in waiting list?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) It is reported that there are 82,384 persons registered under various categories under the Rohini Residential Scheme.

(b) 40,116 registrants are yet to be allotted plots.

(c) NO, Sir.

### Cooperative Societies Registered Under N.C.R.

4390. SHRI B.L. SHARMA PREM: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of Cooperative Societies registered under Notional Capital Region;

(b) whether all these Societies have been allotted land and if so, the details thereof; and

(c) if not, the reasons therefor and by

what time these societies are likely to be allotted land?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIM. ARUNACHALAM): (a) to (c). While Cooperative Societies in the Union Territory of Delhi are registered under the Delhi Cooperative Societies Act, 1972 their area of operation is limited to the Union Territory of Delhi. The subject of registration of Cooperative Societies in the participating States of Haryana, Rajasthan and Uttar Pradesh under the N.C.R. pertains to the respective State. While information is not available in respect of Cooperative Societies falling within the NCR in these three State, altogether 2027 Cooperative Group Housing Societies have been registered in the Union Territory of Delhi; out of which land has been allotted to 518 societies. Allotment of land to another 260 Societies in Dwarka - phase I is presently subjudice. Allotment of land to the remaining Societies will be made as and when more land is acquired for this purpose.

**Self-employed scheme for Unemployed Educated Youth**

4391. SHRIMATI MAHENDRA KUMARI:

SHRI DATTATRAYA BANDARU:

Will the PRIME MINISTER be pleased to state:

(a) the details of youths in Andhra Pradesh and Rajasthan separately benefited under the Self-Employment Scheme for Unemployed Educated Youth during 1990 and 1991 (so far); and

(b) what measures have been taken/ proposed to be taken to ensure that the assistance under the scheme is provided only to the poor and needy people?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) The details of the Educated Un-employed Youth benefited during 1989-90 and 90-91 under the Scheme for providing Self Employment (SEEU) in the States of Andhra Pradesh and Rajasthan, as reported by State Governments, are given as under: